

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.224- Cont.A/7(AHM)
2023 in IA/157(AHM)2022
ITEM No.225- IA/125(AHM)2024
in
CP(IB) 164 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Allahabad Bank

.....Applicant

V/s

Sai Infosystem (India) Ltd

.....Respondent

Order delivered on: 05/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a/w Ms. Hirva Dave, Adv. in IA
125/2024
Mr. Vishal Dave, Adv. a.w Nipun Singhvi, Adv. a.w Ms.
In Cont. A. 7/2023
Liquidator in person : Mr. Parag Sheth
For the State Tax Officer : Ms. Manisha Lavkumar, Sr. Adv. & AAG a.w Mr.
Priyam Raval, Adv.
For the ED : Mr. Ankit Shah, Adv. in IA 125 of 2024

ORDER

Cont.A/7(AHM)2023 in IA/157(AHM)2022

Ld. Sr. Counsel and AAG for State Tax Officer seeks adjournment on the ground that she had just received instructions to appear. She assured to file reply in the matter. The same may be filed within one-week.

List for further consideration on 10.07.2024.

IA/125(AHM)2024

Ld. Counsel for the respondent seeks adjournment. Ld. Counsel for the respondent is directed to file reply within one-week.

List for further consideration on 01.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)